

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:721
ANSWERED ON:10.12.2013
MISUSE OF FUNDS BY NGOS .
Pakkirappa Shri S.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) The funds allocated to the Non-Governmental Organisations (NGOs) under the assistance scheme for the prevention of misuse of liquor and narcotic items during each of the last three years and the current year, State/UT-wise including Karnataka;
- (b) whether these Non-Governmental Organisations have entirely utilised the said funds;
- (c) if so, the details thereof, State/ UT-wise;
- (d) if not, the reasons therefor and the steps taken by the Government to ensure full utilisation of such funds; and
- (e) the number of cases of misuse of such funds unearthed by the Government and the action taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT)

- (a) The State/UT-wise funds allotted and released to the Non-Governmental Organisations (NGOs) under the `Central Sector Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse` during the last 3 years and the current year including Karnataka is given in the Annexure-I.
- (b) to (d) Yes, Madam. The Non-Governmental Organisations submit Utilization Certificate for the grant-in-aid provided to them on year to year basis under the scheme. Further release of grants-in-aid to a Non-Governmental Organisation is dependent on utilization of previous grants released.
- (e) Complaints against NGOs are received by the Ministry from time to time and these are referred to the concerned State Governments for investigation. Release of grant in aid to such NGOs is also stopped till receipt of satisfactory inquiry report from the concerned State Government. However, no case of misutilisation of funds has been brought to the notice of the Ministry by the State Governments.